Rajasthan High Court
Jodhpur
Inward No. 3979
Date 10920
R.J.S. (Estt.) Section

F.No. A.12026/17/2020-Ad.I Government of India Ministry of Finance Department of Revenue

Go.

North Block, New Delhi Dated the 24th August, 2020

OFFICE MEMORANDUM

Subject: Selection for the posts of Vice-Chairman in the Authority for Advance Rulings(AAR) under the Income-tax Act, 1961-reg.

Authority for Advance Rulings under the Income-tax Act, 1961: The AAR was created for providing a judicial forum to foreign investors and other non-red dent tax payers to seek a ruling in advance in relation to their business transaction in India so that there is clarity on their tax position in India.

<u>Vacancy:-</u>The following two posts of Vice-Chairman in Authority for Advance Rulings under the Income-tax Act, 1961 are vacant:-

Sr. No.	Vacancy	Location	
1.	Vacancy w.e.f. 01.04.2020 vice Mr. Justice G. Chokalingam	Additional Bench, Mumbai	
2.	Vacant since the creation of the post	NCR Bench, New Delhi	

Qualification:-As per Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020, notified on 12.02.2020, a person shall be qualified for Vice-chairman, who is, or has been, a Judge of a High Court.

Salary and Terms of Appointment:-As per Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020, a Vice-Chairmanshall be paid a salary of Rs. 2,25,000 and shall be entitled to draw allowances as are admissible to a Government of India officer holding Group 'A' post carrying the same pay. The Vice-Chairman shall hold office for a term of four years or till he attains the age of sixty-five years, whichever is earlier.

Procedure for selection: The Search-cum-Selection Committee constituted for recommending a panel of names for appointment to the said post shall scrutinise the applications with respect to suitability of applicants for the posts by giving due weightage to qualification and experience of candidates and

shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

Application procedure:- Applications of eligible and willing officers are requested through respective Registrar General of High Courtalong with biodata in the proforma at Annexure-I to the following address, so as to reach this office latest by 21.09.2020:-

Shri Rajinder Kumar,

Under Secretary to the Govt. of India,

Department of Revenue,

Room No. 77-A, North Block, New Delhi.

Email:-rajinder.kumar64@nic.in Telephone:- 011-23093277

Any application received after due date without necessary Annexure as mentioned above will not be entertained.

Wide publicity may be given in all High Courts of India to facilitate early and optimum number of applications.

(Rajinder Kumar)

Under Secretary to the Government of India

Tele fax: 2309 3277

Registrar of all High Courts of India with the request to give wide publicity to this vacancy circular and to send completed applications by the due date

Copy to:-

- Technical Director, NIC, DoP&T, Room No. 11/A, North Block, New Delhi with the request to post this circular on the DoP&T website under the heading "Vacancies in the Autonomous Organisations".
- SO(Computer Cell), Department of Revenue, with the request that this (ii) vacancy circular may be posted on the official web site of the DoR.
- (iii) Joint Secretary(Admn.), Department of Justice with the request to give wide publicity to this vacancy circular and to send completed applications on or before the last date of receiving the applications.

(Rajinder Kumar)

Under Secretary to the Government of India

RAJASTHAN HIGH COURT, JODHPUR

No.Estt.A(ii)/03/2016 / 3885

Date: 17/09/2020

Copy forwarded to following for information and necessary action:-

1. Hon'ble Judges sitting at Raj. High Court Jodhpur through P.S.

2. Registrar (Admn.), R.H.C. Bench Jaipur with the request to distribute it to all the Hon'ble Judges sitting at R.H.C. Bench Jaipur through P.S.

3. Hon'ble Judges who have retired in September, 2019 and thereafter.

4. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

PROFORMA

Space for photograph duly signed by candidate

-	* *
1.	Name
1	IV-CITIC-

2. Date of birth

Name of High Court/ Organization served

- 4. Date of Appointment as Judge of the High Court
- 5. Date of Retirement as Judge :: of the High Court
- 6. Educational qualification (in reverse chronological order):

Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ specialization

Employment record in chronological order starting with present post, list in 7. reverse:

Name & address of the	Designation, scale of	Period of service		
Organization/Court	pay (Pay in Pay Matrix) and whether regular/ deputation /ad-hoc	From	То	work/experience

Posting preference

- 9. Write up on judicial, quasi-judicial or adjudicating functions: performed alongwith copies of 02 Orders passed in this regard, if any(200 words).
- 10. Awards/honours, if any
- 11. Write up on 05 major : achievements (200 words)°
- 12. Additional information, if : any, which you would like to mention in support of the application for the post

DECLARATION

I hereby convey my consent to join the post of Vice-Chairman, Authority for Advance Rulings (Income Tax), NCR/Mumbai Bench in the event of my selection to the post

Signature of the candidate:

Place: Date:

Mob.No._____
Tel.No____
E-mail Address_____

(a)Official Address:

(b) Residential Address: